NOTARY ANIL KUMAR JAIN Reg. NO. 2731 Jaipur (Raj.) GOVT. OF INDIA

Reg. No. 808/139/10
Date 24/8/2021
ANIL KUMAR JAIN
Notary, JAIPUR

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL (MP)

NOTARY ANIL KUMAR JAIN Reg. NO. 2731 Jaipur (Raj.) GOVT. OF INDIA

In the matter of

Original Application No. 43/2021(CZ)

Ramrakh ----- Applicant(s)

VS.

STATE OF RAJASTHAN & ORS. ----- RESPONDENTS

Factual and action taken report in compliance of the order dated 08.07.2021 passed by the hon'ble Tribunal

1. I, BS Sodha, s/o Shri Dalpat Singh, aged 53 years, currently posted as Additional Director (Mines), Jaipur and Officer In Charge in the present case, do hereby solemnly affirm on oath as under -
2. That I am the Additional Director (Mines), Jaipur and OIC in the present original application and fully conversant with the facts of the case and hence competent to swear on this affidavit.
3. That the Hon'ble Tribunal in its order dated 08.07.2021 deemed it fit to call a report from a joint committee consisting

Additional Director (Mines)
Mines & Geology Department
Jaipur Zone, JAIPUR

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)
24 AUG 2021

of the following officers -

(i) District collector, Nagaur, Rajasthan.

(ii) Director, Mines and Geology, Rajasthan.

(iii) Representative from the state pollution control board, Rajasthan

4. That the Hon'ble Tribunal directed the committee to submit its report within six weeks. In compliance of the order of the Hon'ble Tribunal, the report of the committee is enclosed herewith.

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)
24 AUG 2021

DEPONENT
Additional Director (Mines)
Mines & Geology Department
Jaipur Zone, JAIPUR

VERIFICATION

I, the above named Deponent do hereby verify that the contents of affidavit above are true and correct and no material fact has been concealed or suppressed.

Signed and verified on this 20 Day of Aug 2020 at Jaipur(Rajasthan)

DEPONENT
24/08/21

Reg. No. 808/139/10
Date 24/8/2021
ANIL KUMAR JAIN
Notary, JAIPUR

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

Additional Director (Mines)
Mines & Geology Department
Jaipur Zone, JAIPUR

24 AUG 2021

Government of Rajasthan

Factual and Action Taken Report

1. Various Issues connected to mining and environment has been raised by the applicant in the original application No. 43/2021 filed before the Hon'ble National Green Tribunal
2. The Hon'ble Tribunal in its order dated 08.07.2021 deemed it fit to call a report from a joint committee consisting of the following officers -
    a. District collector, Nagaur, Rajasthan.
    b. Director, Mines and Geology, Rajasthan.
    c. Representative from the state pollution control board, Rajasthan
3. The District Collector Nagaur vide its letter dated 29.07.2021 (Annex-A) authorised Sub Divisional Officer, merta and the Director, Department of Mines and Geology vide letter dated 13.08.2021 (Annex-B) authorised the Superintending Mining Engineer, Ajmer circle and the Rajasthan State Pollution Control Board sent its Regional Officer, Nagaur to visit the area and prepare a factual and action taken report for submission in the Honorable Tribunal.
4. The committee visited the area alongwith its subordinate staff and officers on 17thAugust, 2021.
5. The State Government has granted mining lease No. 123/92 situated at village Kaswa ki Dhani, Tehsil merta, district Nagaur having an area of 93.04 hectare to one Mr. SampatLal in the year 1992. Pesently, this lease stands in favour of m/s. Special Limestone Private Limited after transfer.
6. The total area of mining lease is 93.04 ha. By and large, there are two main mining pits and two big overburden dumps situated in the mining lease area.
7. The mining pits are situated in the khasra numbers 2755, 2777, 2780, 2781, 2781/3524, 2782 & 2783 comprising of private land and the overburden dumps are located in the khasra numbers 2773, 2766, 2748 & 2750 comprising of government land.
8. There are approximately 12 houses built it in the private agriculture lands situated in the mining lease area.
9. The lease was granted by the state government in the year 1992 and in the meanwhile, old khasra numbers has been replaced by the new khasra numbers, so it was decided to conduct a fresh survey of the mining lease jointly by the staff of the Revenue and Mines department. The joint survey was conducted on 18th August 2021.
10. The hon'ble Tribunal has sought report on the 12 points raised by the applicant in its application. The point wise factual observation of the committee is as under :-

(i) The hon'ble Tribunal in its order dated 04-05-2016 had directed that no mining activities shall be carried out without obtaining Environment Clearance from the competent authority. In compliance of this order the mining activities in this lease area were stopped by the Assistant Mining Engineer, Gotan vide its letter dated 18-05-2016 (Annex-C). The Office Memorendum dated 12.12.2012 issued by the MoEF is not applicable here, because the Environment Clearance (EC) has not been granted to the lease holder in the past and it is for the first time that the lease holder has applied for the grant of Environment Clearance in the year 2019 and still it is under consideration of the SEIAA of the state, so the question of violation of conditions of the EC by the project proponent does not arise at all.

(ii) The shrubs and flora has grown significantly in the lease area, specially on the overburden dumps and no fresh signs of of mining activities were observed at the site by the committee. The area officer i.e. the Assistant Mining Engineer, Gotan clarified that his office has conducted field visits in past on 08-03-2018 (Annex-D)and on 23-12-2020 (Annex-E) and no mining activities were found during these visits in the lease area.

(iii) The closest notified Abadi area nearby the mining lease is situated at a distance of 2 km from the lease, named Ramnagar, and all other notified Abadi habitants are located even at far more distances.

(iv) Any harm or damage to the agriculture fields was not found by the committee. Revenue officials clarified that they have never received such type of complaint from the local inhabitants.

(v) The doctor from the local Communit Health Centre accompanied the committee in its field visit and as per his statement (Annex-F) no such patients have come across who had suffered respiratory diseases due to mining activities in the lease area.

(vi) There are approximately 12 houses situated in the private agriculture lands in the mining lease area. There is one public road (kaccha rasta) being used by the local habitants and it passes through the mining lease area but it was not found to be damaged by the mining activities.

(vii) Any harm or damage to the tube wells was also not found by the committee. The revenue officials clarified that they have never received such type of complaint from the local inhabitants.

(viii) There are two big overburden dumps in the mining lease area and it was observed that the lessee has neither constructed retaining walls around these dumps nor has made desiltation channels. Moreover the dump No. 2 as shown in the annexure H2 is situated partly outside the lease boundary, which is not as

per approved mine plan.

(ix) There are many trees and plants grown in the private agriculture lands but no plantation was found to be done by the lessee as per the approved mine plan.

(x) As per the report of the joint survey dated 18th August 2021 (Annex-G) there are 127 Khasras situated in the mining lease area, out of which 108 khasras belong to the private lands of the local inhabitants and the rest 19 khasras are of government land. Khasra number 344, 345 & 346 form the part of the lease area, whereas the khasra N. 345/156 & 85 are not the part of the lease area (Annex-H1 & H2).

(xi) The public hearing was organised in the PanchayatSamiti Office, Merta and the lease area is approximately 35 km away from the Panchayat Samiti office, Merta.

(xii) The government officials have paid attention to the complaints received from the local inhabitants from time to time. The complaints received at the time of the public hearing were Incorporated in the report sent to the SEIAA by the concerned Regional Officer of the Rajasthan State Pollution Control Board.

The report is submitted for the kind perusal of the Hon'ble Tribunal.

(Arvind Agarval) Regional Officer Nagaur	(J.K.Gurubaxani) Superintending Mining Engineer Ajmer Circle Ajmer	(Shaitan Singh) Sub-Divisional officers Merta, Dist. Nagour

Counter Sign

(Dr. K.B.Pandya, IAS)
Director
Mines and Geoloy Department,
Rajasthan, Udaipur

Counter Sign

(Dr. Jitendra Kumar Soni, IAS)
District Collector, Nagaur

(Annexure - A)

अति–आवश्यक

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट,नागौर

क्रमांक / न्याय / एन.जी.टी. / 2021 / 8274 दिनांकः–29-07-2021

प्रेषितिः–

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट,
मेड़ता।

विषयः– Copy of order in Original Application No. 43/ 2021 (CZ) titled as Ram Rakh Vs Union of India & Ors.

प्रसंगः–Registrar, National Green Tribunal, Central Zonal Bench, Bhopal Letter No./ D.No./F.S./2021/134 Dated: 12th July, 2021

उपर्युक्त विषयान्तर्गत एवं प्रसांगिक पत्र द्वारा माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन, बेन्च भोपाल द्वारा Original Application No. 43/2021(CZ) राम रख बनाम यूनियन ऑफ इंडिया एवं अन्य में पारित आदेश दिनांक 08.07.2021 में माननीय राष्ट्रीय हरित अधिकरण ने माईनिंग लीज संख्या 123/92 ग्राम कासवां की ढाणी तहसील मेड़ता जिलां नागौर में 93.04 हैक्टयर प्रतिवादी संख्या 5 मैसर्स स्पेशल लाईम स्टोन (प्रा0) लि. की हैं। आदेश में विभिन्न बिन्दुओं का उल्लेख करते हुए पर्यावरण सम्बंधी बिन्दू होने के कारण प्रतिवादीगण को नोटिस जारी करते हुए माननीय अधिकरण ने एक संयुक्त समिति का गठन किया जाकर factual and action taken and compliance report जरिये ई–मेल के भिजवाने हेतु निर्देशित किया गया हैं:–

1. जिला कलक्टर नागौर, राजस्थान
2. निदेशक, खान एवं भूविज्ञान निदेशालय, अशोक नगर, उदयपुर, राजस्थान
3. राजस्थान राज्य पर्यावरण नियंत्रण बोर्ड, का प्रतिनिधि

अतः आपको निर्देशित किया जाता हैं कि आप माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 08.07.2021 द्वारा गठित समिति के अन्य सदस्यों से समन्वय स्थापित कर माननीय अधिकरण के आदेशानुसार संयुक्त रिपोर्ट तैयार कर अविलम्ब प्रस्तुत करें ताकि संयुक्त रिपोर्ट माननीय अधिकरण को अविलम्ब भिजवाई जा सकें।

सलंग्नः–उपर्युक्तानुसार।

(डॉ. ज़ितेन्द्र कुमार सोनी)
जिला मजिस्ट्रेट,
नागौर

क्रमांक / सम / 8275-77 दिनांकः–29-07-2021

प्रतिलिपिः–

1. रजिरट्रार, माननीय राष्ट्रीय हरित अधिकरण, जोनल बेन्च सेन्ट्रल जोन, भोपाल को सूचनार्थ प्रेषित हैं।
2. निदेशक, खान एवं भूविज्ञान विभाग, उदयपुर को प्रसांगिक पत्र के कम में आवश्यक कार्यवाही हेतु प्रेषित हैं।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियत्रंण मण्डल किशनगढ को प्रसांगिक पत्र के कम में आवश्यक कार्यवाही हेतु प्रेषित हैं।

अपर जिला मजिस्ट्रेट
नागौर

Scanned by CamScanner

259/ 22-7-21

NATIONAL GREEN TRIBUNAL
ZONAL BENCH, CENTRAL ZONE
III FLOOR, STATE INFORMATION COMMISSION BUILDING
ARERA HILLS, BHOPAL – 462011

D.No. /F.S./2021/134

कार्यालय जिला कलक्टर, नागौर
रसीद/न्याय/स्थापना/भू-अभिलेख/विकास/
सामान्य/सहायता/विधि/सर्वदेय/समाधान.....
22 JUL 2021

Date: 12th July, 2021

To,

1. **The District Collector,**
District- Nagaur,
Rajasthan

The Director,
Directorate of Mines and Geology,
Ashok Nagar, Udaipur (Raj.)

3. **The Member Secretary,**
Rajasthan Pollution Control Board,
Jaipur, Rajasthan

Sub: Copy of Order in Original Application No.43/2021(CZ) titled as Ram Rakh Vs Union of India & Ors.

Please find enclosed herewith a copy of order dated 08th July 2021, passed by Hon'ble Bench in Original Application No.43/2021(CZ) titled as Ram Rakh Vs Union of India & Ors.

As per the above mentioned order a Joint Committee comprising of (i) District Collector, Nagaur, Rajasthan. (ii) Director, Mines and Geology Directorate, Ashok Nagar, Udaipur, Rajasthan (iii) Representative from the State Pollution Control Board, Rajasthan has been directed to visit the place and submit a factual and action taken and compliance report by e-mail at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF within six weeks.

Apart from this, please also ensure compliance of all other directions given by the Hon'ble Bench. It is also informed that an Email in this regard has already been sent to your office on **09-07-2021 at 12:39PM.**

Please acknowledge the receipt.

Encl.: **Copy of Order dated 08th June 2021.**

National Green Tribunal BHOPAL

12/7/21

(Mukesh Kumar)
Registrar
National Green Tribunal,
Central Zonal Bench, Bhopal

Item No. 01

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 43/2021 (CZ)

Ramrakh — Applicant(s)

Versus

Union of Indian & Ors. — Respondent(s)

Date of hearing: 08.07.2021

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER

HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s): Mr. Palav Agarwal, Adv

For Respondent(s): None

ORDER

1. Issue of illegal mining has been raised in this application. As argued, the Non-applicant No.5 – M/s Special Lime Stone (P) Ltd. was awarded Mining Lease No. 123/92 situated at Village Kaswa Ki Dhani, Tehsil Merta, District Nagore of Rajasthan having an area of about 93.04 Hectares. This Mining lease was originally allotted to one Shri Sampat lal Lodi in the year 1992 for a period of 10 years. In the year 1996, this lease was transferred to M/s. Special Lime Stone, Gottanand. Thereafter, the lease period of this mine was revised in the year 1998 from 10 years to 20 years. Therefore, the lease period was extended from 1992 to 2012. Consequently, the Department of Mines revised the lease period of this mine from 20 years to 30 years. Last renewal of this mining lease was done in the year 2013, in favour of the Non-applicant No.5 – M/s Special Lime Stone (P) Ltd. It is pertinent to point out that the management of the lease remained same and the nature of the entity operating the Mining Lease was changed from a partnership concern to a registered Company.

2. In the year 2017, the Environment Clearance (EC) of the mining lease in question expired and subsequent thereto, the Non-Applicant No.5 had applied for fresh Environment Clearance of the mining lease in question. Looking at the past performance of the Non-applicant No.5 and the vulnerable situation that had been created by Non-applicant No. 5 in the area in question, the Applicant is preferring this Original Application on the issues mentioned below :-

1. Violation of Office Memorandum issued by MOEF dated 12.12.2012, whereby it is observed that if there are violations done by the Project proponent, then the State government concerned is required to take credible action against the wrong doer under section 15 and 19 of the Environment protection Act, 1986.
2. Illegal Mining still going on despite the Non-Applicant No. 5's Environmental Clearance being under consideration and not accorded as on date.
3. Existence of Notified Abadi nearby the mining lease area.
4. Loss to the agricultural fields due to mining activities in past.
5. Residents suffering from respiratory diseases due to emission of dust because of the mining activities done in past.
6. Mining done over public roads.
7. A number of tube wells destroyed due to deep hole unscientific blasting done by Non-Applicant No. 5.
8. Overburden not stored in accordance with law, as a result of which, the debris from the overburden rolls out on the public road risking lives of the passer buyers specially during rainy season.
9. No plantation done as proposed in the Mining Plan by the lessee. As a matter of fact, the already existed plantation has also been destroyed.
10. Khasra Numbers mentioned in the public hearing are Khasra No. 344, 345, 345/156 85 346, over where, the Environment Clearance has been sought. But the said Khasras do not form part of Mining Lease No. 123/92. As a matter of fact, the Mining Lease is situated over other Khasra Numbers, therefore, the lessee has been de-fooling the Government Authorities by furnishing incorrect information before them and obtaining illegal permissions thereafter.
11. The place prescribed in public hearing was Panchayat Samiti Karyalaya, Merta, which is at a considerable distance from the mining area in question. Why the objections for public hearing

were invited at a far of place when the authorities had other option of choosing a place nearby for the public hearing.

12. The lackadaisical /negligent attitude adopted by the government officials in adhering to the numerous complaints filed by the villagers of the area in question.

3. A substantial issue of environment has been raised.

4. Issue notice to the Respondents. Returnable within four weeks.

5. Applicant is directed to take necessary steps for service/summon to the respondents by both ways and also on available email within a week.

6. Respondents are directed to submit their reply within six weeks through e-filing module preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

(i) District Collector, Nagaur, Rajasthan.
(ii) Director, Mines and Geology Directorate, Ashok Nagar, Udaipur, Rajasthan
(iii) Representative from the State Pollution Control Board, Rajasthan

1. The Committee is directed to submit a factual and action taken report within six weeks. Report should be submitted through E-filing module and email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List it on 08th September, 2021.

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

(Annexure-B)

राजस्थान सरकार
निदेशालय खान एवं भू विज्ञान
खनिज भवन, उदयपुर -313 001
ई–मेल – legal.mg@rajasthan.gov.in
दूरभाष : 2415091-95, फेक्स : (0294) - 2410526

क्रमांक : निदे/प.6/एनजीटी/प–02/2021/ 649 दिनांक : 13.08.2021

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण, भोपाल के रागक्ष दायर मूल प्रार्थना पत्र संख्या 43/2021 उनवानी रामरख बनाम भारत संघ व अन्य में माननीय अधिकरण द्वारा पारित आदेश दिनांक 08.07.2021 में अधिकरण द्वारा निम्न सदस्यों की एक संयुक्त कमेटी का गठन किया गया है:–

1. जिला कलक्टर नागौर, राजस्थान
2. निदेशक, खान एवं भूविज्ञान विभाग, उदयपुर, राजस्थान
3. प्रतिनिधि राजस्थान प्रदुषण नियंत्रण मण्डल, राजस्थान

माननीय अधिकरण द्वारा उक्त कमेटी को Factual and action taken report 6 सप्ताह में प्रस्तुत किये जाने के निर्देश दिये गए हैं। अतः माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा पारित आदेश दिनांक 08.07.2021 में वर्णित बिन्दुओं पर संयुक्त रिपोर्ट तैयार किये जाने हेतु इस विभाग की ओर से अधीक्षण खनि अभियंता, वृत्त अजमेर को नामित किया जाता है। अधीक्षण खनि अभियंता, वृत्त अजमेर को निर्देशित किया जाता है कि वह कमेटी के अन्य सदस्यों/नामित प्रतिनिधि से समन्वय स्थापित कर 07 दिवस में Factual and action taken report तैयार कर अधोहस्ताक्षरकर्ता को प्रस्तुत करावें।

(डॉ. के.बी.पण्ड्या) I.A.S
निदेशक

क्रमांक : निदे/प.6/एनजीटी/प–02/2021/650-655 दिनांक : 13.08.2021

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. जिला मजिस्ट्रेट, नागौर को उनके पत्र कमांक न्याय/एनजीटी/2021/8274–77 दिनांक 29.07.2021 के कम में।
2. उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट, मेड़ता, जिला नागौर।
3. अतिरिक्त निदेशक(खान), जोन जयपुर (प्रकरण प्रभारी अधिकारी)।
4. क्षेत्रीय अधिकारी, राजस्थान प्रदुषण नियंत्रण मण्डल, किशनगढ।
5. अधीक्षण खनि अभियंता, वृत्त अजमेर को पालनार्थ।
6. सहायक खनि अभियंता, गोटन (अतिरिक्त प्रकरण प्रभारी अधिकारी)।

निदेशक

(Annexure-C)

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता खान एवं भू विज्ञान विभाग, गोटन
(Phone & Fax No. : 01591-231266, e-mail – amegotan@dmg-raj.org)

क्रमांक सखअ/गोटन/सीसी.।/एम.एल 123/92/141 दिनांक 9-5-16

प्रेषित:–
मै. स्पेशल लाईमस्टोन , गोटन
तहसील मेड़ता जिला नागौर ।

विषय:– खनन पट्टा सं. 123 /92 वास्ते खनिज लाईमस्टोन निकट ग्राम कस्वां की ढ़ाणी तहसील मेड़ता जिला नागौर में खनन कार्य बंद करने के लिए चेतना पत्र जारी करने बाबत ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा श्री हिम्मतसिंह शेखावत बनाम राजस्थान राज्य व अन्य (OA No. 123/2014) में ईआई ए अधिसूचना दिनांक 14.09.06 के अंतर्गत विहित प्रक्रियानुसार पर्यावरणीय स्वीकृति प्राप्त किये बिना चल रहे खनन कार्य के संबंध में दिनांक 04.05.16 को आदेश पारित किया गया है । आपका खनन पट्टा क्षैत्र उक्त आदेश की परिधि में आता है ।

परन्तु आप द्वारा पर्यावरणीय स्वीकृति प्राप्त करने हेतु राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण/जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण में आवेदन पत्र प्रस्तुत नही किया गया है । अत: यह चेतना पत्र जारी कर लिखा जाता है कि आप उक्त खनन पट्टा क्षैत्र में तत्काल प्रभाव से खनन कार्य बंद कर दे एवं तब तक खनन कार्य बंद रखें जब तक कि आप निर्धारित प्रक्रिया अनुसार आवेदन पत्र प्रस्तुत करके पर्यावरणीय स्वीकृति प्राप्त कर इस कार्यालय में प्रस्तुत नहीं कर दें ।

आप द्वारा उपरोक्तानुसार कार्यवाही एवं पालना नहीं किये जाने पर राजस्थान अप्रंधान खनिज रियायत नियमावली 1986 के तहत नियमानुसार कार्यवाही की जायेगी , सो सूचित रहे ।

(एस.के. अग्रवाल)
सहायक खनि अभियन्ता
गोटन
दिनांक 9.05.2016

क्रमांक सम/142
प्रतिलिपि श्री सतीशसिंह चौहान सर्वेयर कार्यालय हाजा को दी जाकर निर्देश दिये जाते है कि आप उपरोक्त खनन पट्टा क्षेत्र में खनन कार्य तत्काल बंद करा कर पालना रिपोर्ट अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करें तथा यदि पर्यावरणीय स्वीकृति प्राप्त किये बिना खनन कार्य बिना खनन कार्य होना पाया जाता है तो नियमानुसार कार्यवाही कर कार्यवाही प्रतिवेदन अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करें । इसके अतिरिक्त आपको यह भी निर्देश दिये जाते है कि आप समय– समय पर उक्त खनन पट्टा क्षैत्र का निरीक्षण कर माननीय प्राधिकरण के आदेश दिनांक 04.05.2016 की पालना सुनिश्चित करें ।

संलग्न उपरोक्त वर्णित आदेश दिनाक 04.05.16

सहायक खनि अभियन्ता
गोटन

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता खान एवं भू विज्ञान विभाग, गोटन

(Phone & Fax No. : 01591-231266, e-mail – amegotan@dmg-raj.org)

क्रमांक: सखअ/गोटन/सीसी.।/एम.एल 123/92/ 102 दिनांक 18-5-2016.

प्रेषित,

मे. स्पेशल लाईमस्टोन , गोटन

तहसील मेड़ता जिला नागौर ।

विषय:- खनन पट्टा सं. 123 /92 वास्ते खनिज लाईमस्टोन निकट ग्राम कस्वां की ढ़ाणी तहसील मेड़ता जिला नागौर में खनन कार्य बंद करने के लिए चेतना पत्र जारी करने बाबत ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा श्री हिम्मतसिंह शेखावत बनाम राजस्थान राज्य व अन्य (OA No. 123/2014) में ईआई ए अधिसूचना दिनांक 14.09.06 के अंतर्गत विहित प्रक्रियानुसार पर्यावरणीय स्वीकृति प्राप्त किये बिना चल रहे खनन कार्य के संबंध में दिनांक 04.05.16 को आदेश पारित किया गया है । आपका खनन पट्टा क्षैत्र उक्त आदेश की परिधि में आता है ।

परन्तु आप द्वारा पर्यावरणीय स्वीकृति प्राप्त करने हेतु राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण/जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण में आवेदन पत्र प्रस्तुत किया गया है । दिनांक 31.05.2016 तक पर्यावरण सहमति प्राप्त कर कार्यालय में प्रस्तुत करें अन्यथा दिनांक 01.06.2016 से खनन पट्टा क्षेत्र में तत्काल प्रभाव से खनन कार्य बंद कर दे एवं तब तक खनन कार्य/खनन गतिविधियां बंद रखें जब तक कि आप पर्यावरणीय स्वीकृति प्राप्त कर इस कार्यालय में प्रस्तुत नहीं कर दें ।

आप द्वारा उपरोक्तानुसार कार्यवाही एवं पालना नहीं किये जाने पर राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के तहत नियमानुसार कार्यवाही की जायेगी , सो सूचित रहे ।

(एस.के. अग्रवाल)
सहायक खनि अभियन्ता
गोटन

(Annexure-D)

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग गोदन नागौर

मौका रिपोर्ट

आज दिनांक 08/03/18 को निम्नहस्ताक्षरकर्त्ताओं श्री सतीशसिंह चौहान सर्वेयर के साथ ML No:- 123/92 मै. स्पेशल लाईमस्टोन प्रा.लि. की पत्रावली पर Notice आदेश दिनांक 06/03/18 की पालना में M.L.No. 123/92 मै. स्पेशल लाईमस्टोन प्रा.लि. खनिज लाईमस्टोन प्रा.लि. खनिज लाईमस्टोन क्षेत्रफल 99.04 है. निकट ग्राम कसवा की ढाणी तहसील मेड़तारोड़ी जिला नागौर का मौका देखने मौके पर पहुँचे।

मौके पर खनन कार्य सम्पूर्ण क्षेत्र में बन्द पाया गया तथा खनन कार्य माईनिंग प्लान के अनुसार किया गया है। E.C. के अभाव में कार्यालय आदेश क्रमांक ML. 123/92/102 दिनांक 18/05/16 की पालना में दिनांक 01.06.2016 से खनन कार्य बन्द कर दिया गया तथा आज दिनांक तक बन्द है चूँकि खनन पट्टे की राजस्थान प्रदूषण मण्डल जयपुर से खनन कार्य की अनुमति दिनांक 01/11/2015 से 31/10/2018 तक है सत्यापित E.C. के अभाव में खनन कार्य नहीं किया गया है। उक्त पट्टेधारी के खिलाफ पिछले 3-4 वर्षों में अवैध खनन निर्गमन का पंचनामा नहीं बनाया गया तथा पट्टाधारी द्वारा 3-4 वर्षों से अवैध खनन नहीं किया गया है। पट्टाधारी द्वारा पूर्व में खनन कार्य बेंचे बनाकर माईनिंग प्लान के अनुसार किया गया है। माईनिंग प्लान 2014-15 से 2018-19 तक वैध है।

मौका रिपोर्ट मौके पर तैयार कर हस्ताक्षर किये गये।

मौका रिपोर्ट आपकी सूचनार्थ व आवश्यक कार्यवाही हेतु पेश है।

(नवल किशोर राजपुरोहित) प्रतिनिधि स्पेशल लाईम स्टोन प्रा.लि.	सतीशसिंह चौहान सर्वेयर	रमेश गहलोत माईनर

न्यायालय- गोताखोर

जनपदीय मजिस्ट्रेट/अतिरिक्त जनपदीय मजिस्ट्रेट
गोताखोर (गोताखोरों)

(Annexure-E)

CC-I
दि. 23/12/2020

मौका-रिपोर्ट

आज दिनांक 23/12/2020 को अधीक्षण यंत्र अन्तर्गत थाना क्षेत्र के ग्राम सलिम खलिम पर्वतीय से प्राप्त पत्रांक 123/1992 सी.आर. खलिम पुलिस थाना एवं m.l. 1/1991 अल्ट्राटेक सीमेन्ट लि. का मौका निरीक्षण मौके पर उपस्थित होकर पाया गया मौके पर विवेचक तथा प्रतिनिधियों के उपस्थिति में मौका देखा गया मौके पर विवेचक तथा प्रतिनिधि श्री ओमप्रकाश एस.ओ. राम रज लि. रामनगर के माध्यम मौका देखा गया मौके पर m.l. 123/1992 के प्राप्त पत्रावली में प्राप्त डायरी बन्द पाया गया तथा मौका निरीक्षण से लगभग 4-5 वर्ष से बन्द होना प्रतीत होता है। m.l. 123/1992 में एक बड़ा खनन गिट पाया गया जिसमें बन्द निरीक्षण खनन डायरी बन्द पाया गया m.l. 123/1992 के पिलर/बोर्ड लगे नहीं पाये गये तथा ना ही दृश्यावलोकन किया गया है। उपरोक्त प्राप्त पत्रों की सीमा बाउन्ड्री पर मुआयने के लेख अंकित नहीं किया गया है।

रिपोर्ट तैयार कर दाखिल की गयी।

23/12/2020

Jagdish
जगदीश/गोताखोर

23/12/2020
(AME Gotan)

23/12/2020

जगदीश/गोताखोर

23/12/2020

जनपदीय मजिस्ट्रेट

(Annexure-F)

आज दिनांक 17/08/2021 को माननीय राष्ट्रीय हरित प्राधिकरण सेन्ट्रल जोन बेंच, भोपाल द्वारा OA No. 43/2021 (CZ) में पारित आदेश दिनांक 08/07/2021 की पालना में जयित कंपनी के सदस्यों श्री भीलण खानि अभियन्ता जतमेर, उपखण्ड अधिकारी मेड़ता व सहायक अभिकारी राजस्थान राज्य प्रदूषण नियन्त्रण बोर्ड नागौर के साथ अधोहस्ताक्षरकर्ता द्वारा मे० स्वेराल लाईमस्टोन प्राईवेट लिमिटेड के पक्ष में धृत खनन पट्टा संख्या 123/1992 वाले खनिज लाईमस्टोन (आंशिक) निकट ग्राम कस्वो की ढाणी, तहसील मेड़ता जिला नागौर का निरीक्षण किये जाने के दौरान उपस्थित रहा गया।

माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 08/07/2021 में उल्लेखित बिंदु संख्या 2(5) के संबंध में निवेदन है कि कार्यालय सामुदायिक स्वास्थ्य केंद्र जोरन में खनन गतिविधियों की वजह से किसी मजदूर/स्थानीय व्यक्ति द्वारा आंख की श्वास संबंधी बीमारी का कोई प्रकरण प्राप्त नहीं हुआ है।

17/8/2021
वरिष्ठ चिकित्सा अधिकारी
सामुदायिक स्वास्थ्य केन्द्र
गोटन (नागौर)

मौका रिपोर्ट

(Annexure-G)

आज दिनांक 18/8/2021 को अधोहस्ताक्षरकर्ता मय हल्का पटवारी थनापा के माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच, भोपाल जबलपुर OA No. 43/2021 (CZ) में पारित आदेश दिनांक 8/7/2021 की पालना में जारित कमेटी के सदस्यों द्वारा दिनांक 17/8/2021 को दिये गये निर्देशों की पालना में M/s Khandelwal Laboratories Private Limited के पक्ष में स्वीकृत पट्टा संख्या 123/1992 वाले खनिज लाईमस्टोन (चूनापत्थर) निकट ग्राम कस्बो की ढाणी तहसील मेड़ता जिला नागौर मौके पर पहुंचे। मौका रिपोर्ट बिन्दुवार निम्न प्रकार है:-

(1) खनन पट्टा क्षेत्र में दो खनन पिट लागे पाये गये जिनमें काफी समय से खनन कार्य बन्द होना प्रतीत होता है। खनन पट्टा क्षेत्र में लगा पश्चिम खनन पिट जो कि सीमास्तम्भ C-D की लाईन के पास लगता है, मौके पर उपस्थित हल्का पटवारी द्वारा उक्त खनन पिट को खसरा संख्या 2782, 2783, 2784, 2785/3524, 2780, 2777 में आना बताया एवं उक्त सभी खसरे खातेदारी भूमि है। खनन पट्टा क्षेत्र में लगा द्वितीय खनन पिट जो कि सीमास्तम्भ D-P लाईन के पास लगता है, उक्त खनन पिट को हल्का पटवारी द्वारा खसरा संख्या 2755, खातेदारी भूमि में आना है।

(2) खनन पट्टा क्षेत्र में दो स्थानों पर overburden डाला गया है जिसमें (I) overburden dump जो C-P सीमास्तम्भ की लाईन पर डाला गया है जिसमें O/B का कुछ भाग खनन पट्टा क्षेत्र से बाहर है। मौके पर उपस्थित हल्का पटवारी द्वारा उक्त O/B को खसरा संख्या 2773 व 2766 जिन्स गै.मु. पहाड़ है। (II) overburden dump जो कि O-P सीमास्तम्भ की लाईन के अन्दर आता है। हल्का पटवारी द्वारा उक्त O/B dump को खसरा संख्या 2748 व 2750 जिन्स गै.मु. पहाड़ है में आना बताया।

(3) खनन पट्टा क्षेत्र में घूमफिर कर देखने पर लगभग 12 कमरे/पक्का बने पाये गये।

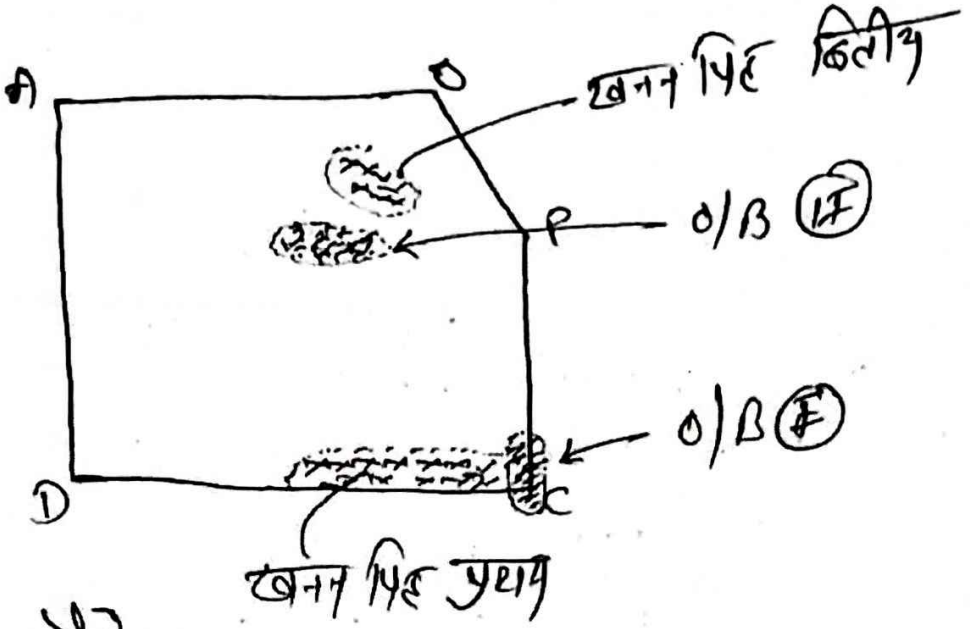
(4) खनन पट्टा क्षेत्र के नजदीकी Notified आबादी ग्राम रामनगर है जो कि लगभग 2 km. दूरी पर स्थित है।

(5) मौके पर उपस्थित हल्का पटवारी ने बताया कि उसके Rural अनुसार खनन गतिविधियों से Public Roads/Tube wells/Hospitals से सम्बन्धित कोई शिकायत प्राप्त नहीं हुई है एवं न ही कोई रिपोर्ट की गई है।

हस्ताक्षर — पटवारी

... लगातार ...

नजरी नक्शा
NOT TO SCALE



यौका रिपोर्ट मांगे पर बनाकर पहुंचाकर दिखाया गया।

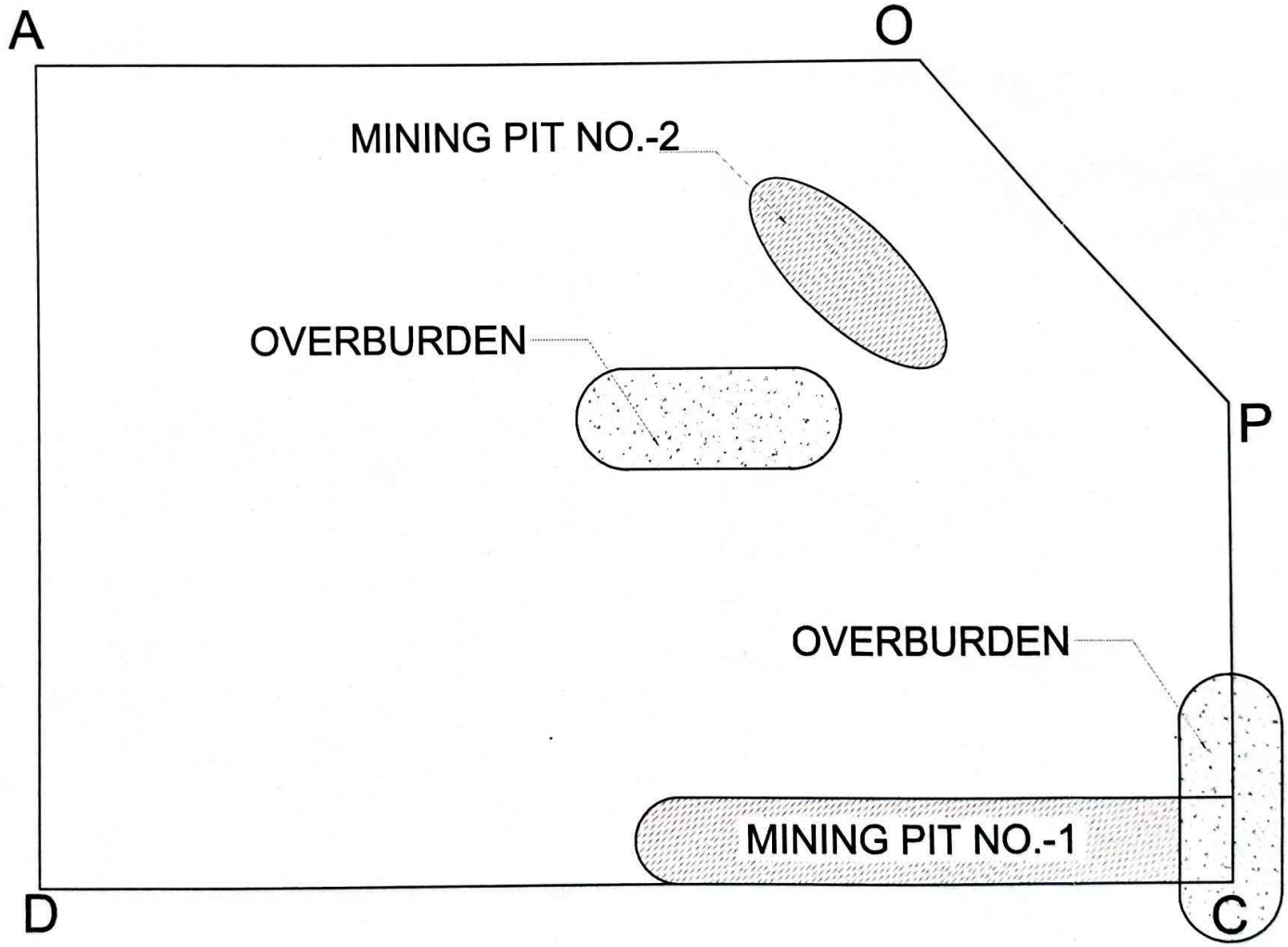
हस्ताक्षर

पद नाम
18/10/2021

ANNEXURE-H

ML MO. 123/1992, NEAR VILLAGE KASWA KI DHANI, TEHSIL MERTA, DIST. NAGOUR
IN FAV. OF M/S SPECIAL LIME STONE(P) LTD.
PLAN SHOWN THE LOCATION OF MINING PIT AND OVERBURDEN

NOTE:- PLAN NOT TO SCALE



Annexure - H1

खननपट्टा संख्या 123/1992 मेसर्स केल्शियम मिनरल्स के स्वीकृत क्षेत्र में आने वाले खसरों का विवरण निम्नानुसार है –:

S.no.	New khasra no.	Old khasra no.	Area in hect.	Land status
1	2254	224 min	1.21	khatedari land
2	2253	224 min	0.94	khatedari land
3	2252	223 min	0.04	Govt. land
4	2322	236, 237, 238, 239	5.69	khatedari land
5	2324	241 min	1.269	khatedari land
6	2325	1	1.17	khatedari land
7	2328	242	0.2	Govt. land
8	2241	217 min, 219 min	2.16	khatedari land
9	2236	217 min	1.06	khatedari land
10	2235	215	1.13	khatedari land
11	2338	246	3.38	khatedari land
12	2370	266	1.89	khatedari land
13	2368	262 min	0.58	khatedari land
14	2371	262 min	1.09	khatedari land
15	2783	344 min	1.19	khatedari land
16	2782	344 min	1	khatedari land
17	2781/2524	343	1.03	khatedari land
18	2743	395 min	0.67	khatedari land
19	2771	395 min	0.23	khatedari land
20	2772	395 min	1.58	khatedari land
21	2766	395 min	2.1	khatedari land
22	2757	727/352	0.87	khatedari land
23	2756	395 min	0.88	khatedari land
24	2755	395 min	3.58	khatedari land
25	2721	395 min	2.65	khatedari land
26	2722	395 min	6	khatedari land
27	2717	363	0.25	khatedari land
28	2714	395 min	0.15	khatedari land
29	2713	395 min	0.75	khatedari land
30	2706	364 min	0.78	khatedari land
31	2698	365	2.29	khatedari land
32	2405	277/1 min	0.8954	khatedari land
33	2404	277/1 min	0.18	khatedari land
34	2401	277 min	1.09	khatedari land
35	2395	276 min	1.16	khatedari land
36	2316	232	1.96	khatedari land
37	2335	245 min	2.09	khatedari land
38	2337	245 min	2	khatedari land
39	2372	267	1.65	khatedari land
40	2740	395 min	0.59	khatedari land
41	2739	345 min	0.75	khatedari land
42	2738	347 min	0.78	khatedari land
43	2770	349	0.43	khatedari land
44	2769	395 min	1.25	khatedari land
45	2768	350	1.05	khatedari land

46	2767	395 min	0.42	khatedari land
47	2764	395 min	0.53	khatedari land
48	2759	352	0.99	khatedari land
49	2760	395 min	0.32	khatedari land
50	2762	351 min	1.52	khatedari land
51	2761	395 min	0.55	khatedari land
52	2748	348 min	0.33	khatedari land
53	2747	348 min	1.79	khatedari land
54	2737	347 min	0.85	khatedari land
55	2736	347 min	0.66	khatedari land
56	2735	347 min	0.8	khatedari land
57	2750	395 min	0.85	khatedari land
58	2751	395 min	1.46	khatedari land
59	2754	395 min	0.05	khatedari land
60	2752	395 min	0.08	khatedari land
61	2723	395 min	0.57	khatedari land
62	2728	395 min	0.08	khatedari land
63	2724	395 min	0.61	khatedari land
64	2729	395 min	1.34	khatedari land
65	2731	345 min	1	khatedari land
66	2733	347 min	0.18	khatedari land
67	2730	346	0.8	khatedari land
68	2734	347 min	0.04	khatedari land
69	2375	268 min	2.41	khatedari land
70	2382	269	1.74	khatedari land
71	2381	270	2.13	khatedari land
72	2380	240	2.46	khatedari land
73	2329	243	0.11	Govt. land
74	2330	243 min	1.22	Govt. land
75	2331	243 min	0.18	Govt. land
76	2336	245 min	0.11	khatedari land
77	2379	244 min	2.85	khatedari land
78	2377	244 min	0.02	khatedari land
79	2376	244 min	0.01	khatedari land
80	2378	244 min	0.03	khatedari land
81	2374	268 min	0.07	khatedari land
82	2373	268 min	0.01	khatedari land
83	2321	235	1.98	khatedari land
84	2386	271 min	2.25	khatedari land
85	2383	271, 272 min	2.44	khatedari land
86	2387	275 min	2.07	khatedari land
87	2320	234 min	1.01	khatedari land
88	2317	233 min	0.93	khatedari land
89	2319	234 min	0.89	khatedari land
90	2318	233 min	0.88	khatedari land
91	2394	276 min	1.06	khatedari land
92	2393	276 min	1.06	khatedari land
93	2392	274 min	0.09	khatedari land
94	2384	273 min	0.13	Govt. land
95	2385	273 min	0.22	Govt. land
96	2388	273 min	0.24	Govt. land
97	2391	274 min	1.02	khatedari land

98	2403	277/1 min	0.01	khatedari land
99	2406	301 min	0.09	Govt. land
100	2390	273 min	0.09	Govt. land
101	2389	273 min	0.39	Govt. land
102	2727	301 min	0.89	Govt. land
103	2726	373 min	0.12	Govt. land
104	2725	373 min	0.22	Govt. land
105	2712	395 min	1.83	khatedari land
106	2711	395 min	0.07	khatedari land
107	2708	395 min	0.04	khatedari land
108	2741	395 min	0.05	khatedari land
109	2742	395 min	0.04	khatedari land
110	2744	395 min	0.06	khatedari land
111	2745	347 min	0.07	khatedari land
112	2746	348 min	0.04	khatedari land
113	2323	223	0.07	Govt. land
114	2326	241 min	0.03	khatedari land
115	2327	242	0.02	Govt. land
116	2402	277 min	0.08	khatedari land
117	2332	243 min	0.03	Govt. land
118	2333	245	0.02	khatedari land
119	2334	243	0.02	Govt. land
120	2274	225 min, 226, 635/230	0.75	Govt. land
121	2758	352	0.03	khatedari land
122	2763	352 min	0.02	khatedari land
123	2753	395 min	0.01	khatedari land
124	2749	395 min	0.05	khatedari land
125	2707	395 min	0.04	khatedari land
126	2710	395 min	0.01	khatedari land
127	2765	395 min	0.07	khatedari land

नोट:- राजस्व रेकॉर्ड में भूमि का अंकन नहीं है

पटवारी (मु.स्व.)
पटवार मण्डल
लड्मीपुरा(जगदीश)

12/8/2021